



High Court of Tripura
Agartala

Order No. 83

Dated, Agartala, the 26th August, 2015

Hon'ble the Chief Justice and Patron-in-Chief of the Tripura State Legal Services Authority has been pleased to order as follows: –

- (i). Where the Legal Services Committee/Authority provides legal aid to any person by appointing legal aid counsel to file or conduct any case on his/her behalf before the High Court or any other Court in the District Judiciary of Tripura, the appointed Legal Aid Counsel may make appearance before the concerned Court on the strength of Memo. of Appointment issued by the Legal Services Authority/Committee and no *vakalatnama* in this regard is required to be filed.
- (ii). In all cases conducted by the Legal Aid Counsel no *hazira* will be required to be filed and the Court shall record the presence of the parties and witnesses, if any present, in the order sheet itself.
- (iii). In all such cases, the Legal Aid Counsel can prepare their own Filing Slip-cum-First Party Profile, One Party Profile, Mention Memo. and all other such documents on their own computer/type writer and file the same.

By Order,

Sd/–

(S. Datta Purkayastha)
Registrar (Vigilance)

No.F. 40 (21)-HCT/BENCH/REGISTRY/2015/8269-95

August 26, 2015

Copy to: –

01. The Secretary, High Court Bar Association, Agartala;
02. The Secretary, Tripura Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The District & Sessions Judge, Gomati Judicial District, Udaipur/Unakoti Judicial District, Kailashahar/West Tripura Judicial District, Agartala/South Tripura Judicial District, Belonia/North Tripura Judicial District, Dharmanagar. They are requested to circulate the same amongst all the Presiding Officers of the concerned Courts under their respective Districts and also to the respective Bar Associations under their judgship;

08. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
09. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District;
10. The Member Secretary, Tripura State Legal Services Authority, Agartala, Tripura. He is requested to circulate this Order to all the offices of the Legal Services Authority/Committee in the State;
11. The Registrar (Judicial), High Court of Tripura, Agartala;
12. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
13. The Joint Registrar, High Court of Tripura, Agartala;
14. The Deputy Registrar(s), High Court of Tripura, Agartala;
15. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
16. The Chief Librarian, High Court of Tripura, Agartala;
17. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
18. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
19. The Assistant Registrar(s), High Court of Tripura, Agartala;
20. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
21. The Superintendent(s), High Court of Tripura, Agartala;
22. The Court Master(s), High Court of Tripura, Agartala;
23. The Sr. Grade Translator-cum-I/c. Paper Book Section, High Court of Tripura, Agartala;
24. The Bench Clerk(s), High Court of Tripura, Agartala;
25. All the Dealing Assistants (Bench Section), High Court of Tripura, Agartala;
26. Notice Board of the Court-house; and
27. Order File.

(S) 26.2.15
(S. Datta Purkayastha)
Registrar (Vigilance)